

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP 35 (ND) of 2011

CORAM:

PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
24.1.2018

NAME OF THE COMPANY: Theolia S.A. Vs. M/s Theolia Wind Power Ltd.  
SECTION OF THE COMPANIES ACT: 397/398

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

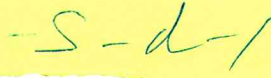
For the Petitioner : Ms. Shalini Sati Prasad, Advocates


For the Respondent: Ms. Ranjana Roy & Ms. Vasudha Sen, Advocates

**ORDER**

Ms. Shalini Sati Prasad, Ld. Counsel for the Petitioner submits that the parties are in the process of a settlement. In view of the same, she prays for an adjournment.

At her request adjourned to 13<sup>th</sup> February, 2018.

  
(Deepa Krishan)  
Member (T)

  
(Ina Malhotra)  
Member (J)

(Sapna Bhatia)